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Uttar Pradesh Shri Badrinath And Shri Kedarnath Temples (Amendment) Act, 1989

11 of 1989

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Uttar Pradesh Shri Badrinath And Shri Kedarnath Temples (Amendment) Act, 1989

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An Act further to amend the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939 It is hereby enacted in the Fortieth Year of the Republic of India as follows.-- 1. Received the assent of the Governor on April 7, 1989 and published in the U.P. Gazette, Extra., Part-1, Section (ka), dated 7th April, 1989, p. 2.

1. Short Title And Commencement :-

- (1) This Act may be called the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples (Amendment) Act, 1989.
- (2) It shall be deemed to have come into force on December 31, 1988.

2. Amendment Of Section 11 Of U.P. Act No. 16 Of 1939 :-

I n Section 11 of the Uttar Pradesh Shri Badrinath and Shri Kedarnath Temples Act, 1939,--

- (a) in sub-section (2-A), the word and figures "within a period ending with December 31, 1988 from the date of such dissolution" shall be omitted;
- (b) in sub-section (3), the following provisions shall be inserted, namely :--

"Provided that so far as may be, the other Committee shall be constituted within a period of six months from the date of such dissolution or supersession:

Provided further that consequent upon the dissolution of the

Committee by the State Government on June 3,1986, the other Committee may be constituted by June 30, 1989."